

No. 1559(2)/LXXIX-V-1-20-1(ka)-30-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Nirsan Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 31 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020. The Vidhai Anubhag-1, is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH REPEALING ACT, 2020

(U.P. ACT NO. 31 OF 2020)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to repeal certain enactments.

IT IS HEREBY enacted in the Seventy first Year of the Republic of India as follows:-

Short title

1. This Act may be called the Uttar Pradesh Repealing Act, 2020.

Repeal of certain enactments

2. The enactments specified in the Schedule below are hereby repealed.

Savings

3. The repeal by this Act of any enactment shall not,-

(a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

(b) affect the validity, invalidity, effect or consequences of any thing already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

(c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

(d) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

SCHEDULE

(See section 2)

Acts being repealed

1	The Uttar Pradesh Borstal Act, 1938 (U.P. Act. no.7 of 1938)
2	The Uttar Pradesh Children Act, 1951 (U.P. Act. no. 1 of 1952)

3	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1972. (U.P. Act. no. 1 of 1972)
4	The Uttar Pradesh Cattle Purchase Tax Act, 1976 (U.P. Act. no 36 of 1976)
5	The Uttar Pradesh Co-operative Societies (Amendment and Validation) Act, 1976. (U.P. Act. no. 40 of 1976)
6	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1977. (U.P. Act. no. 17 of 1977)
7	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1978. (U.P. Act. no. 26 of 1978)
8	The Uttar Pradesh Co-operative Land Development Banks (Amendment) Act, 1978. (U.P. Act. no. 27 of 1978)
9	The Uttar Pradesh Co-operative Land Development Banks (Second Amendment) Act, 1978 (U.P. Act. no. 3 of 1979)
10	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1983. (U.P. Act. no. 5 of 1983)
11	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 1983. (U.P. Act. no. 19 of 1983)
12	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1984. (U.P. Act. no. 17 of 1984)
13	The Uttar Pradesh Control of Goondas (Amendment) Act, 1983. (U.P. Act. no. 1 of 1985)
14	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1985. (U.P. Act. no. 8 of 1985)
15	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1986. (U.P. Act. no. 2 of 1986)
16	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 1986. (U.P. Act. no. 17 of 1986)
17	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1987. (U.P. Act. no. 5 of 1987)
18	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 1987. (U.P. Act. no. 8 of 1987)
19	The Uttar Pradesh Co-operative Societies (Third Amendment) Act, 1987. (U.P. Act. no. 3 of 1988)
20	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1988. (U.P. Act. no. 13 of 1988)
21	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1989. (U.P. Act. no. 4 of 1989)
22	The Uttar Pradesh Cinemas and Taxation Laws (Amendment) Act, 1989. (U.P. Act. no. 12 of 1989)
23	The Uttar Pradesh Co-operative Land Development Banks (Amendment) Act, 1989. (U.P. Act. no. 16 of 1989)
24	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 1989. (U.P. Act. no. 19 of 1989)
25	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1990. (U.P. Act. no. 2 of 1990)
26	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 1990. (U.P. Act. no. 12 of 1990)
27	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1991. (U.P. Act. no. 14 of 1991)
28	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 1991. (U.P. Act. no. 23 of 1991)
29	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1994. (U.P. Act. no. 7 of 1994)
30	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 1994. (U.P. Act. no. 17 of 1994)
31	The Uttar Pradesh Co-operative Societies (Third Amendment) Act, 1994. (U.P. Act. no. 25 of 1994)

32	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1995. (U.P. Act. no. 17 of 1995)
33	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1997. (U.P. Act. no. 1 of 1997)
34	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1998. (U.P. Act. no. 2 of 1998)
35	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1998. (U.P. Act. no. 18 of 1998)
36	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 1998. (U.P. Act. no. 19 of 1998)
37	The Uttar Pradesh Co-operative Societies (Amendment) Act, 1999. (U.P. Act. no. 6 of 1999)
38	The Uttar Pradesh Co-operative Societies (Amendment) Act, 2000. (U.P. Act. no. 14 of 2000)
39	Uttar Pradesh Co-operative Societies (Amendment) Act, 2002. (U.P. Act. no. 12 of 2002)
40	The Uttar Pradesh Co-operative Societies (Amendment) Act, 2003 . (U.P. Act. no. 8 of 2003)
41	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 2003(U.P. Act. no.10 of 2003)
42	The Uttar Pradesh Co-operative Societies (Amendment) Act, 2006. (U.P. Act. no. 30 of 2006)
43	The Uttar Pradesh Awas Evam Vikas Parishad (Sanshodhan) Adhiniyam, 2007. (U.P. Act. no.11 of 2007)
44	The Uttar Pradesh Co-operative Societies (Amendment) Act, 2007. (U.P. Act. no. 29 of 2007)
45	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 2007. (U.P. Act. no. 46 of 2007)
46	The Uttar Pradesh Co-operative Societies (Third Amendment) Act, 2007. (U.P. Act. no. 47 of 2007)
47	The Uttar Pradesh Co-operative Societies (Amendment) Act, 2008. (U.P. Act. no. 3 of 2008)
48	The Uttar Pradesh Dr. Bhimrao Amedkar Samajik Parivartan Sthal (Repeal) Act, 2009. (U.P. Act. no. 9 of 2009)
49	Dr. Shakuntla Mishra Rehabilitation University (For Differently Abled) Uttar Pradesh (Amendment) Act, 2009. (U.P. Act. no 17 of 2009)
50	The Uttar Pradesh Advertisement Tax (Amendment) Act, 2009. (U.P. Act. no 23 of 2009)
51	The Uttar Pradesh Co-operative Societies (Amendment) Act, 2010. (U.P. Act. no. 1 of 2010)
52	The Uttar Pradesh Awas Evam Vikas Parishad (Amendment) Act, 2010. (U.P. Act. no. 7 of 2010)
53	The Uttar Pradesh Co-operative Societies (Amendment) Act, 2011. (U.P. Act. no. 9 of 2011)
54	The Code of Criminal Procedure (Uttar Pradesh Amendment) Act, 2011. (U.P. Act. no.15 of 2011)
55	The Uttar Pradesh Co-operative Societies (Second Amendment) Act, 2011. (U.P. Act. no. 21 of 2011)
56	Dr. Shakuntala Mishra Rehabilitation University (For differently abled) Uttar Pradesh (Amendment) Act, 2011. (U.P. Act. no 24 of 2011)
57	The Uttar Pradesh Co-operative Societies (Amendment) Act, 2013. (U.P. Act. no. 13 of 2013)
58	The Uttar Pradesh Sahkari Gram Vikas Banks (Amendment) Act, 2014. (U.P. Act. no. 13 of 2014)
59	Dr. Shakuntala Mishra Rehabilitation University (For differently abled) Uttar Pradesh (Amendment) Act, 2014. (U.P. Act. no 18 of 2014)
60	The Uttar Pradesh Control of Goondas (Amendment) Act, 2015. (U.P. Act. no. 13 of 2016)
61	The Uttar Pradesh Criminal Law (Composition of Offences and Abatement of Trials) (Amendment) Act, 2016. (U.P Act. no 29 of 2016)

62	The Uttar Pradesh Apartment (Promotion of Construction, ownership and Maintenance) (Amendment) Act, 2016. (U.P. Act. no. 30 of 2016)
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STATEMENT OF OBJECTS AND REASONS

On the recommendation of the State Law Commission it has been decided to repeal such Acts which have become obsolete, useless and redundant, by introducing a Bill in the second Session of the State Legislature after obtaining the consent of the Administrative Departments related therewith.

The Uttar Pradesh Repealing Bill, 2020 is introduced accordingly.

By order,
J. P. SINGH-II,
Pramukh Sachiv.